

to. The Civil Aviation delegations of India and Singapore also agreed on a package of additional air traffic rights in the last round of bilateral talks held in July, 1997. This package is, however, yet to be approved by the Government. The other pending requests from South East Asian and East Asian countries would require bilateral negotiations at Government level before reaching an agreement.

(c) and (d) The representatives of national carriers are associated in the bilateral negotiations for exchange of traffic rights and the interests of the national carriers are given due regard while finalising the package.

#### **Disposal of Westland Helicopters**

2423. SHRI R. SAMBASIVA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are disposing of the 19 grounded Westland Helicopters at throw-way prices to scrap dealers in Britain;

(b) if so, whether any final decision in this regard has been taken; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) to (c) The proposal is under consideration.

*[Translation]*

#### **Laying of New Rail Line Between Barwadhi and Chirimiri**

2424. SHRI INDRA NATH BHAGAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the work for laying a new rail line between Barwadhi (Bihar) and Chirimiri (Madhya Pradesh) has been undertaken; and

(b) if so, the time by which the above work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND

PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) and (b) A survey for this new line has been taken up. Further consideration of the project will be possible once the survey report becomes available.

*[English]*

#### **Unauthorised Construction**

2425. DR. T. SUBBARAMI REDDY: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether a number of complaints/representations received in respect of carrying out unauthorised constructions in Delhi and New Delhi particularly in the slum area of Multani Dhanda, Paharganj, Delhi in the last three months;

(b) if so, the details of the contents thereof;

(c) whether any demolition orders have been issued by the concerned authorities;

(d) if so, the details of the properties and owners to whom these have been served, and

(e) the action that have so far been taken to erase the unauthorised constructions in Multani Dhanda, Paharganj, Delhi?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) (a) to (e) Unauthorised construction in Delhi is a continuing problem and its removal is also a continuous process. As and when unauthorised construction is detected or reported action is taken by the concerned organisations under the relevant laws. DDA has reported that no separate record about the complaints/representations regarding unauthorised constructions has been maintained by it.

So far as unauthorised construction in the slum area of Multani Dhanda, Paharganj, Delhi is concerned, Delhi Police has received ten complaints/representations, Slum Deptt. of MCD has received complaints in respect of six properties and DDA has detected unauthorised construction in twelve properties in the area. Details of the properties and the action taken by Delhi. Police, Slum Deptt. of MCD and the DDA are as given in the enclosed Statement.